

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:73  
ANSWERED ON:22.11.2012  
POWER PROJECTS OF NTPC  
Nagar Shri Surendra Singh;Rawat Shri Ashok Kumar

**Will the Minister of POWER be pleased to state:**

- (a) the details of power projects proposed to be set up by the National Thermal Power Corporation Limited (NTPC) in the country including Uttar Pradesh, State-wise;
- (b) the present status of under construction power projects of NTPC along with the amount likely to be spent on proposed power projects, project and State-wise;
- (c) the rate at which compensation is given to the farmers whose land has been acquired for the purpose;
- (d) whether the NTPC proposes to provide employment to members of families of affected farmers whose land has been acquired for setting up of power projects; and
- (e) if so, the details thereof and if not, the reasons therefor?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER ( SHRI JYOTIRADITYA M. SCINDIA )

(a) : The list of the power projects proposed to be set up by NTPC, including its Joint Venture/Subsidiary Companies, in the country including Uttar Pradesh, State-wise for which Notice Inviting Tender (NIT) has been issued, is placed at Annex-I.

(b) : As on 16th November, 2012, 21 power projects of NTPC and its Joint Venture/Subsidiary Companies having total capacity of 16,309 MW are under construction. The present status of under construction power projects, State wise are placed in Annex-II.

(c) : The land for the projects to be set up by NTPC is acquired by the respective State Governments as per provisions of Land Acquisition (LA) Act- 1894/Special Acts of States. The rate of compensation of land is decided by collector as per the Act based on the market value of land on the date of publication of the notification under section-4 for land acquisition. In addition to the market value of the land, a sum of 30% on the market value is provided in consideration of the compulsory nature of the acquisition in form of solatium and an amount calculated at the rate of 12% per annum on the market value of the land is also provided for the period commencing on and from the date of the publication of the notification under Section-4 to the date of award/taking possession whichever is earlier.

(d) & (e) : NTPC provides preference to members of project affected families for direct employment in NTPC subject to availability of vacancies and suitability of the affected persons for employment at the time of recruitment as per the provisions of Government of India's National Policy on Rehabilitation and Resettlement (NRRP) – 2007.

NTPC projects are capital intensive and use State-of-the-art technology because of which direct employment opportunities are restricted. However, NTPC projects facilitate ample gainful downstream indirect employment opportunities to Project Affected persons (PAPs) through contracting agencies, petty contracts and other self employment avenues to PAPs during construction and operation phases of its projects as per company's policy/practices in this regard.